

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No.549 of 2021

Jahangir Sah and Ors.

... Petitioner

Versus

1. The State of Jharkhand

2. Jalil Sah

... Opposite Parties

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners

: Mr. Kaushal Kishore Mishra, Adv.

For the State

: Mrs. Ruby Pandey, Addl. P.P.

2/26.03.2021

Heard the parties through video conferencing.

Let notice be issued to O.P. No.2 under registered cover with A/D as well as under ordinary process for which requisites etc. must be filed within two weeks by the petitioner, failing which, this Cr.M.P shall stand dismissed without further reference to the Bench.

Rule is made returnable within six weeks.

List this case after receipt of the service report of the notice issued to the opposite party No.2.

Pappu/

(Anil Kumar Choudhary, J.)